

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:651  
ANSWERED ON:26.02.2015  
LAND ACQUISITION UNDER PMGSY  
Lokhande Shri Sadashiv Kisan

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether compensation is being paid to affected people/parties as a result of land acquired for Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the details thereof as on date, State/UT-wise; and
- (c) if not, the reasons therefor along with the time by which the payment is likely to be made to them?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) to (c) As per the programme guidelines of the Pradhan Mantri Gram Sadak Yojana (PMGSY), it is the responsibility of the State Government/District Panchayat to ensure that land is available for taking up the proposed road works. A certificate of land availability is mandatorily accompanied with each proposed road work by the concerned State Government. As such PMGSY does not provide funds for land Acquisition involved in projects but the State Government can take up acquisition at its own cost wherever necessary. The State Government may also lay down guidelines for voluntary donation, exchange or other mechanisms to ensure availability of land for PMGSY road works. No detail of such compensation paid by State Governments is being maintained by the Ministry.